

the need for foreign assistance are yet to be worked out.

Installation of Biogas Plants in M.P.

4682. DR. VASANT KUMAR PANDIT : Will the Minister of AGRICULTURE be pleased to state:

(a) how many biogas plants are earmarked to be installed in Madhya Pradesh State during 1982-83 and 1983-84 ; and

(b) how many plants will be put up in Rajgarh, Guna, Vidisha, Ujjain, Gwalior and Jabalpur and Sagar Districts of M.P. each year?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN) : (a) Under the Sixth Plan National Project for Biogas Development, a target of 7000 biogas units has been fixed for Madhya Pradesh State for 1982-83. State-wise targets for 1983-84 have not been worked out so far.

(b) The information is as under:—

| Name of district | Suggested targets for 1982-83 (No. of biogas units) |
|------------------|---|
| 1. Rajgarh | 50 |
| 2. Guna | 5 |
| 3. Vidisha | 50 |
| 4. Ujjain | 500 |
| 5. Gwalior | 50 |
| 6. Jabalpur | 500 |
| 7. Sagar | 250 |

Implementation of ERRP Programme

4683. SHRI G. NARSIMHA REDDY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether Government have made any assessment of the ERRP programmes now being initiated by the State Governments ;

(b) if so, how has this scheme helped the economic well being of the poor in different States and the details of the developmental work undertaken to offer them employment in each State ;

(c) whether it is a fact that due to proper monitoring and assistance many of the schemes at the State level are progressing well ; and

(d) if so, whether any Central body or his Ministry coordinates such matters with the States and solve them so that the schemes get going ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM) : (a) to (c). There is no Central Sector or Centrally Sponsored Scheme of E.R.R.P. The Ministry does not monitor State Plan Schemes.

(d) Does not arise.

Financial Assistance for Soil Erosion and Reclamation of Land

4684. PROF. NARAIN CHAND PARASHAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central Government have given any financial assistance to the State Governments for the projects for preventing soil erosion and the reclamation of land during the past three years including the current financial year ;

(b) if so, the details thereof, State-wise for each year separately and the names of the Projects,

State-wise for which assistance has been sought by the State Governments, but has not so far been sanctioned ; and

(c) the likely date by which the assistance would be sanctioned and the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) and (c). Central assistance provided under the Central/Centrally Sponsored Schemes to different States and Union Territories during 1979-80, 1980-81 and 1981-82 is given in the statement laid on the table of the House. [Placed in Library. See No LT-4460/82]

Number of cases pending under Land Ceiling Act in Courts

4685. SHRI ARJUN SETHI : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of cases pertaining to the Land Ceiling Act pending in the Law Courts up to date in the different States and Union Territories ;

(b) whether Government are aware of the fact that due to pendency of such cases for a long time, the poor beneficiaries are being harassed and put to financial difficulties ; and

(c) if so, the specific steps that are being taken to mitigate the hardship ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM):

(a) The court cases under land ceiling laws are contested by the State Governments. The area

involved in such cases in different States and Union Territories is estimated to be nearly 12 lakh acres.

(b) The bulk of court cases relates to the area which has been declared surplus but has not been taken possession of or distributed by the government. Hence, the question of beneficiaries being harassed or put to financial difficulties does not arise.

(c) Does not arise.

Bungling in Relief measures in Cyclone affected areas of Orissa

4686. SHRI ARJUN SETHI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government's attention has been drawn to the 'Hindustan Times' dated 12-7-82 that bungling in relief and rehabilitation operations in the cyclone affected coastal Orissa has assumed alarming proportions ;

(b) whether it is also a fact that even 37 days after the calamity, house-building grants have not been disbursed in many villages ;

(c) whether it is also a fact that the Additional District Magistrate (ADM) of Cuttack, which was the worst affected had to sent a circular to all the tehsildars ordering them to inquire into the alleged bungling in the disbursement of house building grants after the first round of disbursements was completed ; and

(d) if so, what steps Government had taken to ensure that the grant is distributed in proper way to the affected families ?